

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IN RE: STUBBLE BURNING AND IN RE: PAYMENT OF COMPENSATION TO THE CONSTRUCTION WORKERS AND IN RE: TRANSPORT NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST: MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR. ADVOCATE (A.C.) MS. UTTARA BABBAR, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MS. SHIBANI GHOSH, ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. SANJAY KR. VISEN, MR. SUDEEP KUMAR, MR. KARAN SHARMA, MR. SANDEEP KR. JHA, MR. JYOTI MENDIRATTA, MR. RAHUL KHURANA, ADVOCATES

WITH

W.P.(C) No. 1135/2020 (PIL-W)

(IA No. 165191/2021 - APPLICATION FOR PERMISSION, IA No. 42924/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 100093/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 159244/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 166624/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 150881/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 161557/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 34132/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 159208/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 98165/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 161436/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 20006/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 164567/2021 - CLARIFICATION/DIRECTION, IA No. 163242/2021 - CLARIFICATION/DIRECTION, IA No. 146739/2022 - CLARIFICATION/DIRECTION, IA No. 166297/2021 - CLARIFICATION/DIRECTION, IA No. 20879/2022 - CLARIFICATION/DIRECTION, IA No. 15637/2022 - DISCHARGE OF ADVOCATE ON RECORD, IA No. 232074/2023 - EARLY HEARING APPLICATION, IA No. 152069/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 149458/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 121689/2020 - EXEMPTION FROM FILING O.T., IA No. 161450/2021 - EXEMPTION FROM FILING O.T., IA No. 161435/2021 - INTERVENTION APPLICATION, IA No. 20004/2022 - INTERVENTION APPLICATION, IA No. 152068/2021 - INTERVENTION APPLICATION, IA No. 160572/2021 - INTERVENTION APPLICATION, IA No. 146827/2022 - INTERVENTION APPLICATION, IA No. 151957/2021 - INTERVENTION APPLICATION, IA No. 160519/2021 - INTERVENTION APPLICATION, IA No. 163237/2021 - INTERVENTION APPLICATION, IA No.

13899/2022 - INTERVENTION APPLICATION, IA No. 162945/2021 - INTERVENTION APPLICATION, IA No. 67217/2022 - INTERVENTION APPLICATION, IA No. 166305/2021 - INTERVENTION APPLICATION, IA No. 149457/2021 - INTERVENTION APPLICATION, IA No. 161445/2021 - INTERVENTION APPLICATION, IA No. 153451/2021 - INTERVENTION APPLICATION, IA No. 260275/2024 - INTERVENTION APPLICATION, IA No. 121685/2020 - INTERVENTION/IMPLEADMENT, IA No. 150968/2021 - INTERVENTION/IMPLEADMENT, IA No. 159241/2021 - INTERVENTION/IMPLEADMENT, IA No. 34131/2022 - INTERVENTION/IMPLEADMENT, IA No. 159206/2021 - INTERVENTION/IMPLEADMENT AND IA No. 165236/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

Ms. Aparajita Singh, Sr. Adv. (A.C.)
Mr. A.D.N. Rao, Sr. Adv. (A.C.)
Ms. Uttra Babar, Sr. Adv. (A.C.)
Ms. Shibani Ghosh, Adv. (A.C.)
Mr. Siddhartha Chowdhury, Adv. (A.C.)
Mr. Ishank Ranjan, Adv.

For the Parties:

Ms. Aishwarya Bhati, A.S.G.
Ms. Swarupma Chaturvedi, Sr. Adv.
Ms. Ruchi Kohli, Sr. Adv.
Mr. Gurmeet Singh Makker, AOR
Mr. Rajat Nair, Adv.
Ms. Suhashini Sen, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Sweksha, Adv.
Ms. Neelakshi Bhadauria, Adv.

Mr. H S Phoolka, Sr. Adv.
Mr. Niraj Gupta, AOR
Mrs. Anshu Gupta, Adv.
Mr. Mukesh Kumar Gupta, Adv.
Mr. Shubham Gupta, Adv.

Mr. Gurminder Singh, AG Punjab, Sr. Adv.
Mr. Rahul Mehra, Sr. Adv.
Mr. Prashant Manchanda, A.A.G.
Mr. Vivek Jain, D.A.G.
Mr. Karan Sharma, AOR

Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.

Mr. Shadan Farasat, Sr. Adv.

Ms. Sheyl Trehan, Sr. Adv.

Mr. Chirayu Jain, Adv.

Ms. Vidhi Jain, Adv.

Mr. Rohan Poddar, Adv.

Mr. Shivendra Singh, AOR

Ms. Prakriti Rastogi, Adv.

Dr. Menaka Guruswamy, Sr. Adv.

Mr. Wasim S. Qadri, Sr. Adv.

Mr. Utkarsh Pratap, Adv.

Ms. Arunima Das, Adv.

Ms. Aditi Tripathi, Adv.

Mr. Chahat Bhandari, Adv.

Mr. Gaurava Yadava, Adv.

Mr. Praveen Swarup, AOR

Applicant-in-person, AOR

Petitioner-in-person

Mr. Meenesh Dubey, Adv.

Mr. Nikhil Jain, AOR

Ms. Divya Jain, Adv.

Ms. Aishwarya Bhati, A.S.G.

Mr. Archana Dave Pathak, A.S.G.

Mr. Sudarshan Lamba, AOR

Ms. Suhashini Sen, Adv.

Mr. Shubhranshu Padhi, Adv.

Mr. Rajesh Kumar Singh, Adv.

Mr. Gaurang Bhushan, Adv.

Mr. P. K. Jain, AOR

Mr. Ramesh Babu M.R., AOR

Mr. Rajesh Kumar Chaurasia, AOR

Mr. Alok Gupta, AOR

M/S. Khaitan & Co., AOR

Mr. S. S. Shroff, AOR

Mr. Sushil Kumar Jain, AOR

Mr. Rajiv Ranjan Dwivedi, AOR

Mr. Ravindra Bana, AOR

Mr. Surya Kant, AOR

Mrs. B. Sunita Rao, AOR

Mr. Aniruddha Deshmukh, AOR

Mr. Kushagra Sharma, Adv.
Mr. Anuj Agarwal, Adv.
Mr. Akarsh Khare, Adv.
Mr. Sarvam Ritam Khare, AOR

Mr. R.P. Gupta, AOR

Mr. P. Parmeswaran, AOR

Mr. Abhishek, AOR

Mr. Pramod Dayal, AOR

Mr. Satya Mitra, AOR

M/S. M. V. Kini & Associates, AOR

Mr. Mohit D. Ram, AOR

Mr. Rakesh Kumar-I, AOR

Mr. Parijat Sinha, AOR

M/S. Saharya & Co., AOR

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. B.K. Satija, A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Rahul Khurana, Adv.
Ms. Himanshi Shakya, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.
Ms. Aakanksha, Adv.

Mr. Pavan Kumar, AOR

M/S. S. Narain & Co., AOR
Mr. Sandeep Narain, Adv.
Ms. Kanak Malik, Adv.

Mr. Chirag M. Shroff, AOR

Mr. Ejaz Maqbool, AOR

Mr. Prashant Kumar, AOR

Mr. Devdatt Kamat, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Ankur Saigal, Adv.
Ms. S. Lakshmi Iyer, Adv.
Ms. Sukriti Bhatnagar, Adv.
Mr. E. C. Agrawala, AOR

Ms. Hemantika Wahi, AOR

Ms. Binu Tamta, AOR

Mrs. Aishwarya Bhati, A.S.G.
Mrs. Archana Pathak Dave, A.S.G.
Mr. Wasim Quadri, Sr. Adv.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mrs. Suhasini Sen, Adv.
Mr. Rajesh Kr. Singh, Adv.
Mr. Subhranshu Padhi, Adv.
Mr. S S Rebello, Adv.
Mr. Jagdish Chandra Solanki, Adv.

Mr. Radha Shyam Jena, AOR

Mr. Pradeep Kumar Bakshi, AOR

Mr. Ashok Mathur, AOR

Mr. V. K. Verma, AOR

Mr. Ajit Pudussery, AOR

Mrs. Bina Gupta, AOR

Mr. Rakesh K. Sharma, AOR

Ms. Sujeeta Srivastava, AOR

Mr. Anil Kumar Jha, AOR

Mr. Mukesh K. Giri, AOR
Mr. Mandaar Mukesh Giri, Adv.

M/S. Parekh & Co., AOR

Mr. Sudhir Mendiratta, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Santhosh K, Adv.
Mrs. Anil Katiyar, AOR
Mr. Hardeep Singh Anand, AOR
Mr. Sandeep Narain, AOR
Mr. Sushil Kumar Singh, AOR
Mrs. Rani Chhabra, AOR
Mr. G. Prakash, AOR
Ms. Nandini Gidwaney, AOR
Mr. Shri Narain, AOR
Mr. Umesh Kumar Khaitan, AOR
Mr. K. R. Sasiprabhu, AOR
Mrs. K. Sarada Devi, AOR
Mr. Sanjay Kumar Visen, AOR
Ms. Shalini Kaul, AOR
Ms. Manjula Gupta, AOR
Mr. T. V. Ratnam, AOR
Mr. Balaji Srinivasan, AOR
Mrs. Priya Puri, AOR
Ms. Nupur Kumar, AOR
Mr. B.K. Satija, A.A.G.
Mr. Samar Vijay Singh, AOR
Ms. Sabarni Som, Adv.
Mr. Rajat Sinha Roy, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Sameer Mehndiratta, Adv.
Mr. Gyanesh Kumar Maheshwari, Adv.
Dr. Ratipal Singh Tanwar, Adv.
Ms. Jyoti Mendiratta, AOR
Ms. Ananya Basudha, Adv.
Ms. Ruchi Kohli, Sr. Adv.
Ms. Srishti Mishra, Adv.

Mr. Sumeet Mishra, Adv.
Mr. R. C. Kohli, AOR

Ms. Pritha Srikumar Iyer, AOR

Ms. Shagun Matta, AOR

Mr. L.K. Paonam, Adv.
Mr. Niraj Paonam, Adv.
Ms. Tomthinnganbi Koijam, Adv.
Ms. Aswathi M.k., AOR

Mr. T. R. B. Sivakumar, AOR

Ms. Lubna Naaz, AOR

Mr. Parminder Singh Bhullar, AOR

Mr. Chandrakant S Sarkar, Adv.
Mr. Naveen Yadav, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Narendra Kumar Goyal, Adv.
Mr. Ikshit Singhal, Adv.
Mr. Jeetendra Kumar, Adv.
Mr. Shantanu Jugtawat, Adv.
Mrs. Kajal Rani, Adv.
For M/S. Mukesh Kumar Singh and Co., AOR

Ms. Ankita Sharma, AOR
Mr. Arjun D. Singh, Adv.

Mr. Yash S. Vijay, AOR

Mrs. Rani Chhabra, AOR

Ms. Divya Roy, AOR

Mr. Sandeep Narain, Adv.
Ms. Kanak Malik, Adv.
For M/S. S. Narain & Co., AOR

Mr. Gaurav, AOR

M/S. M. V. Kini & Associates, AOR

Mr. Mohit Paul, AOR

Ms. Shashi Kiran, AOR

Ms. Aastha Mehta, Adv.
Ms. Deepanwita Priyanka, AOR
Mr. Prerana Mohapatra, Adv.

Ms. Prina Sharma, Adv.
Mr. Raghvendra Kumar, AOR
Mr. Anando Mukherjee, AOR
Ms. Filza Moonis, AOR
Ms. Sanchita Ain, AOR
Mr. Aldanish Rein, AOR
Mr. Shekhar Kumar, AOR
Mr. Rajan Narain, AOR
Mr. Shiv Mangal Sharma, A.A.G.
Ms. Shalini Singh, Adv.
Ms. Awanitika, Adv.
Mr. Saurabh Rajpal, Adv.
Mr. Sandeep Kumar Jha, AOR
Mr. Gopal Jha, AOR
Ms. Manju Jetley, AOR
Mr. Nischal Kumar Neeraj, AOR
Mr. Shalen Bhardwaj, Adv.
Mr. Virender Kumar, Adv.
Ms. Garima Kumar, Adv.
Ms. Lakshmi, Adv.
Mr. Nishit Agrawal, AOR
Mr. Yashraj Singh Bundela, AOR
Mr. Surjeet Singh, Adv.
Ms. Saloni, Adv.
Mr. Rohan Singla, Adv.
Mr. Pulkit Agarwal, AOR
Mr. S S Bandyopadhyay, Adv.
Mr. Syed Miran Ahmad, Adv.
Mr. Om Prakash Sapra, Adv.
Mr. Abhaya Nath Das, Adv.
Mr. N D Kaushik, Adv.
Mr. B C Bhatt, Adv.
Mr. Gulam Rabbani, Adv.
Mr. Hukum Deo Prasad, Adv.
Mr. Yogendra Kumar Verma, Adv.
Ms. Jyoti Verma, Adv.
Mr. Vinod Kumar Shukla, Adv.

Mr. Saumya Kundu, Adv.
Mr. Kapil Dev Yadav, Adv.
Mr. Satish Kumar, AOR

Ms. Divya Roy, AOR

Mr. Pranav Sachdeva, AOR

Ms. Jaikriti S. Jadeja, AOR

Ms. Astha Tyagi, AOR

Mr. Ayush Sharma, AOR

Ms. Puja Sharma, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. Manish Kumar, AOR
Mr. Ravi Shanker Jha, Adv.

Mr. Harsh V. Surana, AOR

Ms. Rakhi Ray, AOR

Mr. Anand Kumar Shrivastava, Adv.
Ms. Shruti Kanodia, Adv.
Mr. Shivam Sinha, Adv.
Mr. Ankit Bhandari, Adv.
Ms. Ishita Jain, AOR

Mr. Manish Kumar Gupta, AOR

Mr. R K. Singh, Adv.
Mrs. Neeraj Singh, Adv.
Mr. Kumar Gaurav, Adv.
Mr. Vijay Pratap Singh, Adv.
Mr. Aman Rastogi, Adv.
Mr. Sanjay Rastogi, AOR

Mr. S. S. Shroff, AOR

Ms. Madhumita Bhattacharjee, AOR
Ms. Debarati Sadhu, Adv.
Mr. Annant, Adv.

Mr. Sunil Fernandes, AOR

Mr. Anurag Kishore, AOR

Mr. Shishir Deshpande, AOR

Mr. D. Kumanan, AOR

Ms. Jyoti Mendiratta, AOR
Ms. Ananya Basudha, Adv.

Mr. Puneet Taneja, AOR

Ms. Vrinda Bhandari, AOR

Ms. Charu Mathur, AOR

Ms. Ameyavikrama Thanvi, AOR

Mr. Kaushal Yadav, AOR
Mr. Nandlal Kumar Mishra, Adv.
Mr. Ritul Tandon, Adv.
Mr. Arjun Raghuvanshi, Adv.

M/S. Khaitan & Co., AOR

Mr. Rajiv Yadav, AOR

Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Mr. Anas Tanwir, AOR

Mr. Kuldip Singh, AOR

Ms. Mayuri Raghuvanshi, AOR

Mr. Neeraj Kumar Gupta, AOR

Ms. Pritha Srikumar Iyer, AOR

Ms. Rooh-e-hina Dua, AOR

Mr. Varun Singh, Adv.
Mr. Mudit Gupta, AOR
Mr. Anuj Sehrawat, Adv.
Ms. Kajal S Gupta, Adv.

Mr. Sravan Kumar Karanam, AOR
Mr. Aniket Singh, Adv.
Mr. Abhiram Bannuri, Adv.

Mr. Ajay Agarwal, A.A.G.

Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamendra Mishra, AOR

Ms. K. V. Bharathi Upadhyaya, AOR

Ms. Ruchi Kohli, Sr. Adv.
Ms. Srishti Mishra, Adv.
Mr. Sumeet Mishra, Adv.
Mr. R. C. Kohli, AOR

Mr. Rishi Matoliya, AOR

Mr. Vikrant Singh Bais, AOR

Ms. Anushree Prashit Kapadia, AOR

Dr. Brij Bhushan K Jauhari, Adv.
Mr. Deepak Jyoti Ghildiyal, Adv.
Mr. O P Singh, Adv.
Ms. Murnal Chawdhery, Adv.
Mr. Atul Mahan, Adv.
Ms. Purnima Jauhari, AOR

Mr. Danish Zubair Khan, AOR

Mr. Vikas Mehta, AOR

Mr. Shrirang B. Varma, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

M/S. Unuc Legal Llp, AOR

Mr. M. P. Devanath, AOR

Mr. Sameer Shrivastava, AOR

Ms. Nidhi Mohan Parashar, AOR

Mr. P. Parmeswaran, AOR

Ms. Manali Singhal, Adv.
Ms. Diksha Rai, AOR
Ms. Aanchal Kapoor, Adv.
Mr. Deepak Singh Rawat, Adv.
Ms. Shreya Singhal, Adv.
Mr. Santosh Sachin, Adv.
Mr. Piyush Vyas, Adv.
Ms. Purvat Wali, Adv.

Mr. Ketan Paul, AOR

Mr. Hiren Dasan, AOR

Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mrs. M Aamir Faiyaz, Adv.

Mr. K. Paari Vendhan, AOR

Ms. K. V. Bharathi Upadhyaya, AOR

Mr. Sumeer Sodhi, AOR
Mr. Bhanwar Pal Singh Jadon, Adv.
Ms. Sandali Sharma, Adv.

Mr. Pranav Sachdeva, AOR

Mr. Vinod Sharma, AOR

Mr. Debojit Borkakati, AOR

Mr. Prakash Ranjan Nayak, AOR

Mr. Durga Dutt, AOR

Mr. Soumya Dutta, AOR

Dr. Ram Sankar, Adv.
Mrs. Harini Ramsankar, Adv.
Mrs. Usha Prabakaran, Adv.
Mr. Maheswaran Prabakaran, Adv.
Mr. G Anandan, Adv.
Mr. B Sasikumar, Adv.
Mr. Muthu Ganesa Pandian, Adv.
For M/S. Ram Sankar & Co, AOR

Ms. Malvika Kapila, AOR

Mr. Gaurav Kejriwal, AOR

Mr. Sameer Abhyankar, AOR
Mr. Rahul Kumar, Adv.
Mr. Aryan Srivastava, Adv.

Ms. Shibani Ghosh, AOR

Mr. Utkarsh Sharma, AOR
Mrs. Kaveri Vats, Adv.

Ms. Surabhi Sanchita, AOR

Mr. Vinay Garg, AOR

Dr. Ram Sankar, Adv.
Mrs. Harini Ramsankar, Adv.
Mrs. Usha Prabakaran, Adv.
Mr. Maheswaran Prabakaran, Adv.
Mr. G Anandan, Adv.
Mr. B Sasikumar, Adv.
Mr. Muthu Ganesa Pandian, Adv.
For M/S. Ram Sankar & Co, AOR

Mr. Aakarshan Aditya, AOR

Mrs. Aishwarya Bhati, A.S.G.
Mrs. Archana Pathak Dave, A.S.G.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Raj Bahadur Yadav, AOR
Mrs. Alka Agarwal, Adv.
Ms. Sonali Jain, Adv.
Mr. Ashok Kumar B, Adv.
Ms. Baby Devi Bonia, Adv.
Mr. Anirudh Bhat, Adv.
Mr. Prashant Singh Ii, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. T.K. Nayak, Adv.
Mr. Daniel Lyngdoh, Adv.
Ms. Marbiang Khongwir, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. Upendra Mishra, Adv.
Mr. P.S. Negi, Adv.

Mr. Sameer Kumar, AOR

Mr. Ajay Pal, AOR

Mr. Dhananjaya Mishra, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Nikunj Gupta, Adv.
Ms. Himanshi Shakya, Adv.
Ms. Aakansha, Adv.
Mr. Vaibhav Saini, Adv.
Mr. Rahul Khurana, AOR

Mr. Varun Singh, Adv.
Mr. Mudit Gupta, AOR
Mr. Anuj Sehwat, Adv.
Ms. Kajal S Gupta, Adv.

Mr. Nitin Saluja, AOR

Mr. Vivek Gupta, AOR

Mr. Shovan Mishra, AOR

Ms. G. Indira, AOR

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Satya Mitra, AOR

Mr. Nirnimesh Dube, AOR

Ms. Rashmi Malhotra, AOR

Ms. Aishwarya Bhati, A.S.G.
Ms. Swarupma Chaturvedi, Sr. Adv.
Mr. Gurmeet Singh Makker, AOR
Mr. Rajat Nair, Adv.
Ms. Suhasini Sen, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Sweksha, Adv.
Ms. Ruchi Kohli, Adv.
Ms. Neelakshi Bhadauria, Adv.

Mr. Gaurav Choudhary, AOR

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.
Mr. Vikas Bharti, Adv.

Mr. Sanjiv Sen, Sr. Adv.
Mr. Sanjay Vashishtha, Adv.
Mr. Siddhartha Goswami, Adv.
Mr. Shankey Agrawal, AOR

Mr. Amrish Kumar, AOR

Ms. Surbhi Mehta, AOR

Mrs. Rajshri Dubey, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. Amit P Shahi, Adv.
Mr. Amit Kumar, Adv.
Mr. H B Dubey, Adv.
Mr. Rahul Sethi, Adv.
Mr. Shashibhushan Nagar, Adv.
Mr. Sumant A Khan, Adv.
Mrs. Sona Khan, Adv.
Mr. Rajendra Anbhule, Adv.

Mr. Ashutosh Dubey, AOR
Ms. G. Indira, AOR
Mr. Subhro Sanyal, AOR
Mr. Vinodh Kanna B., AOR
Mr. Deepayan Mandal, AOR
Mr. Ravindra S. Garia, AOR
Mr. Shashank Singh, Adv.
Mr. Madan Chandra Karnatak, Adv.
Mr. Ambuj Ojha, Adv.
Mr. Talha Abdul Rahman, AOR
Mr. Guntur Pramod Kumar, AOR
Ms. Purna Singh, Adv.
Mr. Dhruv Yadav, Adv.
Ms. Srishti Agnihotri, AOR
Mr. Sandeep Kumar Jha, AOR
Mr. Shiv Mangal Sharma, A.A.G.
Ms. Shalini Singh, Adv.
Ms. Awanitika, Adv.
Mr. Saurabh Rajpal, Adv.
Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Vatsala Tripathi, Adv.
Mr. Yash Pal Dhingra, AOR
Mr. V. N. Raghupathy, AOR
Ms. Mythili S, Adv.
Mr. Chandra Prakash, AOR
Mr. Yoginder Handoo, AOR
Ms. Misha Rohatgi, AOR
Mr. Nakul Mohta, Adv.
Mr. Ayusha Kashyap, Adv.
Mr. Amulya Upadhyay, Adv.
Mr. Prasanna S., AOR
Ms. Shalu Sharma, AOR
Mr. Sahil Tagotra, AOR

Mr. Akhil Anand, AOR

Mrs. Prerna Dhall, Adv.
Mr. Gopinadh MR, Adv.
Mr. Shivam Ganeshia, Adv.
Mr. Rajyavardhan Mall, Adv.
Ms. Karishma Rajput, Adv.
Mr. Prashant Singh, AOR

Mr. Aravindh S., AOR
Mr. Akshay Gupta, Adv.
Mr. Aadithya Aravindh, Adv.

Mr. Haresh Raichura, AOR

M/S. Karanjawala & Co., AOR

Ms. Charu Ambwani, AOR

Mr. Anuj Bhandari, AOR

Ms. Nidhi Jaswal, AOR

Mr. Sandeep Singh, AOR

Ms. Mithu Jain, AOR

Ms. Asha Gopalan Nair, AOR

M/S. Ahmadi Law Offices, AOR

Ms. Aishwarya Bhati, A.S.G.
Ms. Archana Pathak Dave, A.S.G.
Ms. Suhasini Sen, Adv.
Mr. Rajesh Kr. Singh, Adv.
Mr. Subhranshu Padhi, Adv.
Mr. Gaurang Bhushan, Adv.
Ms. Sweksha, Adv.
Dr. N. Visakamurthy, AOR

Mr. Rishi Sehgal, AOR
Mr. Akash Vashista, Adv.
Mr. Midhun Aggarwal, Adv.

Mr. Rakesh Dahiya, AOR
Mr. Aakash Dahiya, Adv.
Mr. Aditya Dahiya, Adv.
Mr. Praveen Kumar, Adv.

Mr. Rajeev Singh, AOR

Mr. Gaurav, AOR

Mr. Shuvodeep Roy, AOR
Mr. Saurabh Tripathi, Adv.
Mr. Deepayan Dutta, Adv.

Ms. Divya Jyoti Singh, AOR

Ms. Astha Sharma, AOR

Mr. Anil Kumar, AOR

Mr. Ravi Prakash, AOR

Ms. N. Annapoorani, AOR

Mr. S. Gowthaman, AOR

Ms. Neeru Vaid, AOR

Ms. Aishwarya Bhati, A.S.G.
Ms. Archana Pathak Dave, A.S.G.
Ms. Suhasini Sen, Adv.
Mr. Rajesh.k. Singh, Adv.
Mr. Shubhranshu Padhi, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Raghav Sharma, Adv.
Ms. Kanu Agrawal, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Varun Chugh, Adv.
Mr. Krishna Kant Dubey, Adv.
Ms. Indira Bhakar, Adv.
Mr. Jagdish Chandra, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Ms. Vanya Gupta, AOR

Mr. Anilendra Pandey, AOR
Mr. Charanpal Singh Baghri, Adv.
Mr. Hemant Kumar Chaturvedi, Adv.
Mr. Rajeev Kumar Ranjan, Adv.

Mr. Atishi Dipankar, AOR
Mr. Raghvendra Pratap Singh, Adv.
Mr. Amit Suden, Adv.
Mr. Amit Dubey, Adv.

Ms. Tulika Mukherjee, AOR

Mr. Akshay Girish Ringe, AOR

Mr. Vinay Garg, AOR

Mr. Neeraj Shekhar, AOR
Mr. Rajesh Kumar Maurya, Adv.
Mr. Aanand Krishna, Adv.
Mr. Amrendra Singh, Adv.
Mr. Ram Bachan Choudhary, Adv.

Mr. Rakesh Kumar-I, AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Vikrant Singh Bais, AOR

Mr. Alok Gupta, AOR

Mr. K. V. Mohan, AOR

Mr. Avi Singh, Sr. Adv.
Mr. Shiven Varma, Adv.
Mr. Saurabh Agrawal, AOR
Mr. Kirti Raj, Adv.
Ms. Komal Mundhra, Adv.

Mr. Kumar Dushyant Singh, AOR

Ms. Sakshi Kakkar, AOR

Mr. Kunal Mimani, AOR
Mr. Prashant Alai, Adv.

Mr. Divyanshu Kumar Srivastava, AOR

UPON hearing the counsel the Court made the following
O R D E R

IN RE: STUBBLE BURNING

1. There are separate detailed notes submitted by Ms. Aparajita Singh, learned Senior Advocate appointed as Amicus Curiae, and Ms. Aishwarya Bhati, learned ASG on behalf of the Commission for Air Quality Management. There is also a note on 'Paddy Straw Management' submitted by the Department of Agriculture of the Central Government. The solution, as can be seen from the stand taken in these notes, can be broadly summarised as under:

(a)	Action Plan for crop diversification;
(b)	Action plan for in-situ management of crop residue;
(c)	Action plan for ex-situ management of crop residue;
(d)	Mass awareness and consultation programs

We request the CAQM to convene a meeting of the representatives of the States of Punjab, Haryana and Uttar Pradesh. We direct these three States to file their responses to the notes referred above to the CAQM. After considering the responses and after consulting with these States, the CAQM will come out with its own solutions on the issue. The CAQM will submit its suggestions by 17th March, 2025 to the learned counsel representing the parties. We will issue directions on the basis of the same on 28th March, 2025.

IN RE: TRANSPORT

2. As far as the issue of pollution caused by transport is concerned, the same will be considered on 28th February, 2025.

IN RE: PAYMENT OF COMPENSATION TO THE CONSTRUCTION WORKERS

3. As far as the issue of payment of subsistence allowance to the construction workers is concerned, we find that the States of Delhi, Haryana, Rajasthan and Uttar Pradesh are non-compliant. We direct that this issue will be considered on 28th February, 2025 when the Chief Secretaries of the States of Delhi, Haryana, Rajasthan and Uttar Pradesh will personally remain present before this Court through video conference. The States may file better affidavits by 25th February, 2025.

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4. A copy of this Application shall also be placed before the CAQM. We are sure that the CAQM will consider it after holding meetings with the stakeholders.

**(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS**

**(AVGV RAMU)
COURT MASTER (NSH)**